

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.52812/2026

[Arising out of impugned final judgment and order dated 03-01-2025 in CRLA No.4084/2011 passed by the High Court of Judicature at Allahabad]

MAHESH

PETITIONER(S)

VERSUS

THE STATE OF U.P

RESPONDENT(s)

IA No. 266610/2026 - CONDONATION OF DELAY IN FILING, IA No.
266612/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 266611/2026 - EXEMPTION FROM FILING O.T. and IA No.
266613/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 10-09-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :Mr. Aarif Ali, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Chand Qureshi, AOR
Mr. Mohd Tauheed, Adv.
Mr. Rishibh, Adv.
Mr. Mohd Faiz Ahmed, Adv.
Mr. Hriday Kathuria, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

The applications for exemption from filing
the official translation, for exemption from filing
certified copy of the impugned order and for

permission to file additional documents/facts/annexures are allowed.

Issue notice on the prayer for interim relief, returnable on 15.10.2026.

The learned counsel appearing for the petitioner is permitted to serve notice on the learned Standing Counsel for the respondent/State of Uttar Pradesh.

Tag the matter along with Criminal Appeal No.5627 of 2025.

(SOURAV PAL)
SENIOR PERSONAL ASSISTANT

(POONAM VAID)
ASSISTANT REGISTRAR